

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4621/2021

(Arising out of impugned final judgment and order dated 21-10-2020 in SAD No. 954/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

IA No. 40155/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 40151/2021 - EXEMPTION FROM FILING O.T.
IA No. 145615/2022 - EXEMPTION FROM FILING O.T.
IA No. 145612/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 19-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mrs. Aishwarya Bhati, A.S.G.
Ms. Sakshi Kakkar, AOR
Ms. Poornima Singh, Adv.
Mr. Ajai Kumar Prajapati, Adv.
Mr. R Karthik, Adv.

For Respondent(s) Mr. V. K. Shukla, Sr. Adv.
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. V. Kandha Prabhu, Adv.
Ms. Maitri Goal, Adv.
Mr. Sachin Kumar Verma, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. N. B. V. Srinivasa Reddy, Adv.
Mr. Adityaraj Patodia, Adv.
Mr. P. V. Yogeswaran, AOR

Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Ms. Aishwarya Bhati, learned Additional Solicitor General of India for petitioners. Also heard Mr. V. K. Shukla, learned Senior Counsel for the respondents.

Leave granted.

[DEEPAK JOSHI]

[KAMLESH RAWAT]

COURT MASTER

ASSISTANT REGISTRAR